GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:3986 ANSWERED ON:13.08.2015 National Permit System for Tourist Buses Mahajan Smt. Poonam

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a committee was constituted by the Government to study the issue of National Permit System for tourist buses in the country;
- (b) if so, the details thereof;
- (c) whether the annual average fee for the permit has been decided for seamless movement of tourist buses across the country;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the total amount of funds collected as permit fee for ordinary, luxury and super luxury categories during each of the last three years, State-wise and year-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

- (a) & (b) Yes Madam. A Committee was constituted under the Chairmanship of Principal Secretary, Transport, Government of Bihar vide this Ministry's order dated 05th February, 2014 to give recommendation on National Permit system for tourist buses as well as rationalization of taxes for Goods vehicles (below 7.5T GVW). The Committee submitted its report on rationalization of taxes for Goods vehicle (below 7.5T GVW) only to this Ministry in October, 2014.
- (c) to (e) All India Tourist Permit for Tourist Buses was one of the Agenda item for the 36th Transport Development Council (TDC) Meeting held on 28.10.2014 under the Chairmanship of Union Minister Road Transport & Highways. After discussions with the representatives of various State Governments and other stakeholders, TDC recommended to introduce an additional system of All India Permit for Tourist Buses on payment of annual consolidated permit fee @ Rs 50,000/- for ordinary tourist buses, Rs 75,000/- for luxury tourist buses; and Rs 1,00,000/- for super luxury tourist bus. However, some States have informed that they may loose revenues if the additional system of Tourist Permit for Tourist Buses is implemented.

The taxes on motor vehicles, passenger and goods are in the State List of Schedule VII of the constitution of India. Hence, the permit fee is levied and collected by State Government on the vehicles running in their State.